

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD**

Original Application No.20/1125/2017

Date of Order: 07.06.2019

Between:

P. Venkataramanaiah,
S/o. Sri Kailash,
Aged 49 years, Occ: GDSMD Velampadu BO,
a/w. Pallam SO, Tirupathi Dn,
Chittoor District, A.P.

... Applicant

And

1. Union of India, rep. by
The Chief Postmaster General,
A.P. Circle, Vijayawada – 520 013,
Krishna District, A.P.
2. The Postmaster General,
Kurnool Region, Kurnool – 518 002.
3. The Superintendent of Post Offices,
Tirupati Division, Tirupati – 517 501,
Chittoor District, A.P.
4. The Asst. Supdt Posts,
Tirupati East Sub Division,
Tirupati – 517 501,
Chittoor District, A.P.

... Respondents

Counsel for the Applicant ... B. Gurudas

Counsel for the Respondents ... Mrs. K. Rajitha, Sr. CGSC

CORAM:

***Hon'ble Mr. Justice L Narasimha Reddy, Chairman
Hon'ble Mr. B.V. Sudhakar, Member (Admn.)***

ORAL ORDER
{As per Hon'ble Mr. Justice L Narasimha Reddy, Chairman}

The applicant is working as Grameen Dak Sevak (for short “GDS”) and he was attached to Velampadu BO, a/w. Pallam SO under Tirupati East Sub Division. On being rendered surplus there, the respondents transferred him to Tirupati East SO, through order dated 25.11.2017. The same is challenged in the OA.

2. The applicant contends that, according to the instructions issued by the Department, a GDS, on being rendered surplus in any particular Branch Office, is required to be accommodated in the jurisdiction of the same Sub Office (SO), and though there exists a vacancy in the Sub Office of Pallam, he was not accommodated.

3. The respondents filed counter affidavit stating that the applicant became surplus in the Velampadu BO, a/w Pallam SO and since he did not choose options in spite of being given opportunity, he was posted to Tirupati East SO. It is stated that there are no vacancies of GDS within the Pallam Sub Office.

4. Heard Mr. B. Gurudas, learned counsel for the applicant and Mrs. K. Rajitha, learned Sr. Central Govt. Standing Counsel for the respondents.

5. The post of GDS happens to be at a very low level in the establishment of Department of Posts. Transferring such employees to distant places would certainly cause hardship to them. Obviously, for that reason, the instructions are issued to the effect that, in case a GDS is rendered surplus at a BO, he should be accommodated in any other BO within the same Sub Office. The respondents state that there are no vacancies within the same Sub Office and the applicant did not choose places in spite of being given opportunity.

6. Having regard to the nature of the contentions advanced by both the parties, we are of the view that the applicant can indicate the vacancies of his choice either within the SO or beyond that, within two weeks from today. On receiving such options, the respondents shall pass appropriate orders within four weeks thereafter. Till such exercise is undertaken, the present arrangement shall continue. OA is disposed of accordingly. There shall be no order as to costs.

(B.V. SUDHAKAR)
MEMBER (ADMN.)

(JUSTICE L. NARASIMHA REDDY)
CHAIRMAN

(Dictated in open court)
Dated, the 7th day of June, 2019

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